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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration O.A. No. 95 of 1986

Gulab Chand ... ... ... Applicant.

Versus

Union of India  
and others ... ... ... Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Mr. K. Obayya, Member (A)

( By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was appointed as Welder w.e.f. 29.4.1974 on ALA basis. The Divisional Personal Officer Allahabad vide order dated 31.12.1982 promoted him on adhoc basis but the applicant was required to pass P-25 promotional course and only thereafter, his promotion could be deemed to be regular. It appears that the applicant after having completed the promotional test from the Zonal Training Centre <sup>Chandausi</sup> ~~00000~~ but he could not pass the examination with the result that he was not regularly promoted and feeling aggrieved from his non-promotion, the applicant approached the Tribunal and has prayed that the reversion order dated 28.1.1986 passed against the applicant be quashed and the respondents are directed to allow the applicant to continue on the post of Permanent Way Mistry. In our view, if the applicant has failed in the examination for the promotional post, he was not entitled to continue to hold the said post on adhoc basis. As such, the reversion order in this case can not be said to be illegal and the applicant has no claim or right and accordingly

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this application is dismissed with the above  
terms. No order as to the Costs.

*R. L. Jayaraman*  
Member (A)  
Dated: 16.10.1992  
(n.u.)

*W*  
Vice-Chairman